

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/353/2021**

HYDERABAD, this the 30<sup>th</sup> day of April, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Ch. David Williams,  
S/o. Ch. Anandaraao,  
Aged about 54 years,  
Occ: Part Time Waterman/ Casual Labour,  
Chandramouli Nagar Post Office,  
Guntur – 522 007.

...Applicant

(By Advocate :Sri B. Pavan Kumar)

Vs.

1. Union of India rep. by  
Chief Postmaster General,  
Andhra Pradesh Circle, Vijayawada.
2. The Postmaster General,  
Vijayawada Region,  
Vijayawada – 520 010.
3. The Senior Superintendent of Post Offices,  
Guntur Division, Guntur – 522 007.

....Respondents

(By Advocate: Sri M. Venkata Swamy, Addl. CGSC.)

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**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**

**Through Video Conferencing:**



The OA is filed seeking the following relief:

“to declare the inaction of the respondents in considering the claim of the applicant for selection to the post of Multi Tasking Staff (MTS) from the category of Casual Labourers as per the MTS Recruitment Rules as illegal, arbitrary and violative of Article 14 and 16 of the Constitution of India and rules on the subject matter and consequently declare that the applicant is entitled for selection to the post of MTS from the category of casual labourer from the date of his entitlement with all consequential benefits in the interest of justice, and be pleased to pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. The applicant is aggrieved by the action of the Respondents in non consideration of his candidature for the post of Multi Tasking Staff (MTS), though he was appointed initially as Casual Labourer in 1983. He submits that his claim has to be considered by the respondents in preference to the juniors and he should be considered for the post of MTS and filed the present OA seeking the above relief.
3. Sri M. Venkata Swamy, learned Standing Counsel for the respondents accepted notice.
4. Learned counsel for the applicant submits that, he will be satisfied if a direction is issued to the respondents to consider his representation.

5. After hearing counsel for the parties at length, we are of the view, let the applicant make a representation taking all pleas, within a period of two weeks from today. Thereafter, the Respondents shall dispose of the representation by passing a speaking and well reasoned order, within a period of four weeks from the date of receipt of the representation.



6. With the above observation, the OA is disposed of at the admission stage, without going into the merits of the case. In case the applicant is not satisfied with the order of the Respondents, he may re-approach this Tribunal as per law. No order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

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